

*[English]***Fencing on Indo-Bangladesh Border**

4876. SHRI SAMAR CHOUDHARY : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a decision was taken by the Union Government for border fencing on the Indo-Bangladesh border in Tripura in order to prevent infiltration and to prevent free movement of the extremists along the international border;

(b) if so, the progress made in this regard; and

(c) the time by which the work is likely to be completed?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) to (c) 514 kms of border roads on the Bangladesh-Tripura border have been sanctioned. No decision has so far been taken on the proposal for border fencing in Tripura.

Financial Powers to A&N Islands

4877. SHRI MANORANJAN BHAKTA : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government propose to review demands for delegation of more financial powers to the Administration of A&N Islands;

(b) if so, the details thereof?

(c) whether Administration of all the Union Territories enjoy equal financial powers;

(d) if so, the details thereof; and

(e) if not, the reasons thereof?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) and (b) Yes, Sir. The existing financial powers delegated to the Lt. Governor of Andaman & Nicobar Islands in respect of creation of Plan posts, approval of Plan schemes, sanction of works and purchase of proprietary items are presently under review.

(c) to (e) No, Sir. The extent of delegated powers is determined by functional requirements and other financial considerations which vary from Union territory to Union territory. A Statement indicating the extent of financial powers delegated to the Administrators of Union territories in various fields is attached.

Statement

| S. No. | Item | Andaman & Nicobar Islands | Chandigarh | Dadra Nagar Haveli | Daman & Diu | Lakshadweep | Pondicherry | Govt. of NCT of Delhi |
|--------|---|---------------------------------|--------------------|--------------------|--------------------|--------------------|---------------------------|---|
| 1. | Creation of Posts | Group B, C & D posts under Plan | Nil | Nil | Nil | Nil | Group B, C & D under Plan | Group A, B, C & D under plan & Non-Plan |
| 2. | Sanction of Plan Schemes | Upto Rs. 5.00 crs. | Upto Rs. 5.00 crs. | Upto Rs. 5.00 crs. | Upto Rs. 5.00 crs. | Upto Rs. 5.00 crs. | Upto Rs. 10.00 crs. | Upto Rs. 50.00 crs. |
| 3. | Sanction of works | Upto Rs. 20.00 crs. | Upto Rs. 1.50 crs. | Upto Rs. 1.50 crs. | Upto Rs. 1.50 crs. | Upto Rs. 2.00 crs. | Full Powers | Full Powers |
| 4. | Indent/Contract/Purchases | | | | | | | |
| | (i) Normal Contract/Purchase | Upto Rs. 2.00 crs. | Upto Rs. 0.20 crs. | Upto Rs. 0.20 crs. | Upto Rs. 0.20 crs. | Upto Rs. 0.20 crs. | Upto Rs. 5.00 crs. | Upto Rs. 5.00 crs. |
| | (ii) Negotiated/Single Tender Contract | Upto Rs. 0.80 crs. | Upto Rs. 0.02 crs. | Upto Rs. 0.02 crs. | Upto Rs. 0.02 crs. | Upto 0.02 crs. | Upto Rs. 1.00 crs. | Upto Rs. 1.00 crs. |
| | (iii) Indent for stores of proprietary nature | Upto Rs. 0.40 crs. | Upto Rs. 0.02 crs. | Upto Rs. 0.02 crs. | Upto Rs. 0.02 crs. | Upto 0.02 crs. | Upto Rs. 0.80 crs. | Upto Rs. 0.80 crs. |
| | (iv) Direct purchase on grounds of emergency | Upto Rs. 0.20 crs. | Upto Rs. 0.02 crs. | Upto Rs. 0.02 crs. | Upto Rs. 0.02 crs. | Upto Rs. 0.02 crs. | Upto Rs. 0.50 crs. | Upto Rs. 0.50 crs. |